

(61)

CENTRAL ADMINISTRATIVE TRIBUNAL,
HYDERABAD BENCH: HYDERABAD

C.A.NO. 1228 CF 1996

DATE OF DECISION: 10th DECEMBER, 1997

DR.P.V.KRISHNA PRASAD PETITIONER(S)

MR.M.RAVINDRANATH REDDY ADVOCATE FOR THE
PETITIONER(S)

VERSUS

THE SECRETARY, M/O Home Affairs RESPONDENT(S)
and others.

MR.N.R.DEVARAJ, Sr.CGSC ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE MR.H.RAJENDRA PRASAD, MEMBER(ADMN.)

THE HON'BLE MR.B.S.JAI PARAMESHWAR, MEMBER(JUDL.)

1. Whether Reporters of local papers may be allowed to see the judgement? No
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the judgement? No
4. Whether the judgement ~~xxx~~ is to be circulated to the other Benches? No

JUDGEMENT DELIVERED BY HON'BLE MR.B.S.JAI PARAMESHWAR, MEMBER(JUDL.)



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O.A. 1228/96.

To

1. The Secretary, Ministry of Home Affairs,
North Block, Central Secretariat,
Union of India, New Delhi-1.
2. The Secretary, Dept.of Personnel and Training,
Ministry of Personnel, Public Grievances and
Pensions, New Delhi-1.
3. The Secretary, State of A.P.
Secretariat Buildings,
Hyderabad.A.P.
4. The Chief Secretary, State of U.P.
Secretariat, Lucknow, U.P.
5. One copy to Mr.M.Ravindranath Reddy, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, Sr.CGSC. CAT.Hyd.
7. One copy to Mr.P.Naveen Rao, Spl.Counsel for A.P. CAT.Hyd.
8. One copy to HBDJP.M.(J) CAT.Hyd.
9. One spare copy.
10. One copy to D.R.(A) CAT.Hyd.

pvm.

17/12/97

I COURT
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN
AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)
The Hon'ble Mr. B. S. Jai Parameswar: M(A)

DATED: 10-12-1997

~~ORDER~~ JUDGMENT:

M.A./R.A./C.A.No.

in
O.A.No. 1228/96

T.A.No. (W.R)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण/DESPATCH
15 DEC 1997
HYDERABAD BENCH